

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT**

**RAJYA SABHA**

**STARRED QUESTION No. 40**

**ANSWERED ON 25.07.2024**

**UNIFORM CIVIL CODE**

\*40. DR. JOHN BRITTAS:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government proposes to introduce Uniform Civil Code;
- (b) whether Government intends to rely on the proposed new report of the Law Commission of India in this matter;
- (c) whether it is a fact that the Law Commission, in its previous report submitted on 31<sup>st</sup> August, 2018, had categorically stated that a Uniform Civil Code is 'neither necessary nor desirable'; and
- (d) if so, the response of Government thereto?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY  
OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE  
MINISTRY OF PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

- (a) to (d) : A Statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO RAJYA SABHA STARRED QUESTION No.40 FOR ANSWER ON 25/7/2024**

(a) to (d): Article 44 of the Constitution provides that the State shall endeavour to secure for the citizens a uniform civil code. In view of the importance of the subject matter and sensitivity involved, the Law Commission of India was tasked to examine the entire gamut of issues relating to uniform civil code and make appropriate recommendations thereon. Accordingly to solicit views on the matter, the Law Commission uploaded a Consultation Paper titled 'Reforms of Family Law' on its website <https://www.lawcommissionofindia.nic.in> on 31.8.2018. However, it did not submit any report.

As about six years of the time had elapsed from the date of issuance of the earlier Consultation Paper, the 22<sup>nd</sup> Law Commission considered it prudent to deliberate afresh on the subject. Hence it (Law Commission) has decided vide its notice dated 14.06.2023 to solicit the views of the stakeholders on the Uniform Civil Code.

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